

FORM B : PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India
(Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF
SHREE OSHIYA FERRO ALLOYS PRIVATE LIMITED

Sl.No	Particulars	Details
1	Name of Corporate Debtor	SHREE OSHIYA FERRO ALLOYS PRIVATE LIMITED
2	Date of Incorporation of Corporate Debtor	5th January, 2012
3	Authority under which Corporate Debtor is Incorporated/ Registered	Ministry of Corporate Affairs Registrar of Companies-Mumbai
4	Corporate identity No./ Limited Liability Identification No. of corporate debtor	U52100MH2012PTC225753
5	Address of the registered office and principal office (if any) of corporate debtor	Registered Office(as per MCA Records) Off. No. A/402, Floor No.4, Pranik Chamber Owner Co.Op. Prem. Society Ltd, Saki Vihar Road, Andheri (east) Mumbai, Maharashtra-400072.
6	Date of closure of Insolvency Resolution Process	15.07.2020*(as per the Order of NCLT dated 16.01.2020)
7	Liquidation commencement date of Corporate Debtor	22.06.2022 (order dated 06.04.2022, however , certified copy received by the Liquidator on 22.06.2022)
8	Name and registration number of the insolvency professional acting as Liquidator	Rajkumar Mahto. Registration Number: IBBI/IPA-002/IP-N00723/2018-2019/12209
9	Address and e-mail of the Liquidator as registered with the Board	Bhatnagar Enclave Co-Op Housing Scty Ltd, Flat No.32, Kondhwa Khurd, Pune-411048, Maharashtra. e-mail: mahrajkumar@gmail.com Mob: 7709266764
10	Address & e-mail to be used for correspondence with the Liquidator	Bhatnagar Enclave Co-Op Housing Scty Ltd, Flat No.32, Kondhwa Khurd, Pune-411048, Maharashtra. E-mail: rp.shreeoshiya@gmail.com
11	Last date for submission of claims	22.07.2022, being within 30 days from the commencement of liquidation process

*To be noted that the Hon'ble NCLT, Mumbai, vide order dated 06.01.2022 granted 90 days extension to the moratorium period w.e.f. 22.03.2021, which was expired on 21.05.2021.

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the **Shree Oshiya Ferro Alloys Private Limited** under Section 33 of the Code, on 06.04.2022 (order received on 22.06.2022)

The stakeholders of **Shree Oshiya Ferro Alloys Private Limited** are hereby called upon to submit their claims with proof, on or before **22nd July, 2022** to the liquidator at the address mentioned against item 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Place:Mumbai
Date: 27/06/2022

Sd/- Rajkumar Mahto, Liquidator
Shree Oshiya Ferro Alloys Private Limited

DEMAND NOTICE

[Under Section 13(2) of the Securitisation And Reconstruction of Financial Assets And Enforcement of Security Interest